Central Administrative Tribunal Madras Bench

OA/310/00475/2021

Dated the 19th day of April Two Thousand Twenty One

PRESENT
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

M.A.Jesova, S/o Anthony Cruz, Sr.Tech/Welder(Retd), No.7, Gandhi Avenue, Jawahar Nagar, Chennai 600 082.

.. Applicant

By Advocate M/s.P.Ayyamperumal

Vs.

 Union of India, rep. by The Chairman, Rail Bhavan, Raisina Road, New Delhi 110 001.

2. The Principle Chief Personnel Officer, Personal Branch/Shell, Integral Coach Factory,

Chennai 600 038. ...Respondents

By Advocate Mr.P.Srinivasan

2 OA 475/2021

ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

"to direct the respondents to dispose the representation dated 19.3.2012, to retain the pay last drawn by setting aside the Office Order No.PB/S4B/1803 dated 04.12.2019 of the 2nd respondent,

to re-fix the pension with consequential pensionary benefit, to pay interest on the arrear amount,

to pay the cost of OA, and

to pass any other order or orders that the Tribunal may deem fit in facts of the circumstances of the case and thus render justice."

- 2. Heard Mr.Ayyamperumal for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
- 3. At the time of hearing, counsel for the applicant submits that the representation of the applicant dated 19.3.2021 is pending for consideration before the respondents and this OA may be disposed with a direction to the respondents to consider the pending representation in a time bound manner. He further submits that in the prayer column, the date of representation is wrongly typed as 19.3.2012 instead of 19.3.2021.
- 4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 19.3.2021 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J)

19.04.2021

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